

INCOME-TAX CASES

*1205. **Shri Sankarapandian:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the cases that were referred to the Income Tax Investigation Commission are going to be transferred for disposal to the Income Tax Department;

(b) whether it is a fact that the Chairman of the Commission has retired; and

(c) if so, whether Government propose to fill up that post?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) There is proposal for the transfer, to the Income-tax Department for disposal, of the cases referred to the Income-tax Investigation Commission.

(b) Yes, **Shri S. Varadachariar** has resigned from the Chairmanship of the Income-tax Investigation Commission.

(c) The post has already been filled up by the appointment of **Shri A. V. Visvanatha Sastri**, retired Judge of the Madras High Court.

Shri Sankarapandian: May I know the number of cases disposed of till now and the amounts realised so far?

Shri Tyagi: The number of cases disposed of up to date is 858.

There are still 653 cases to be disposed of and I do not have exact figures of the income-tax raised on these cases. But on the cases which were disposed of till 15th November, they had raised an income-tax demand to the tune of Rs. 23.34 crores.

Shri Sankarapandian: May I know what is the total amount of tax expected to be realised by the Commission during the current year?

Shri Tyagi: The Income-Tax Investigation does not realise the taxes. It only assesses the tax on those incomes which are the subject matter of the cases referred to it. The realisation of the tax is left to the Central Board of Revenue, but up till now only Rs. 5.89 crores have been realised on these cases.

Shri Sankarapandian: What is the amount of assessment?

Shri Tyagi: I have already said that till 15th November last the amount of income-tax raised on the cases decided till that date was Rs. 23.34 crores.

Shri Sankarapandian: I am asking about 1952-53.

Shri P. T. Chacko: May I know what happened to some of the similar Commissions which were appointed by the State Governments before January 1950?

Shri Tyagi: I have no information about Commissions appointed by State Governments

Shri P. T. Chacko: May I know whether this Commission is conducting investigations in Part B States also?

Shri Tyagi: If there are any cases which have any relation to any industries or the trade or any parties in Part B States, they must be investigating them, but there are no cases referred to the Commission by the State Governments. All the cases referred to this Commission are referred by the Central Government.

MINERAL WEALTH IN BILASPUR

*1206. **Sardar A. S. Saigal:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether any detailed survey of the mineral wealth in the district of Bilaspur and in the whole of Madhya Pradesh State has been made?

(b) If so is it a fact, that coal of high grade, iron ore, manganese etc., are available in parts of Madhya Pradesh specially Bilaspur, Baster and Surjugarh districts of the State?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix VII, annexure No. 37]

श्री बांगड़े: में जानना चाहता हूँ कि क्या यह सही है कि पूर्वी मध्य प्रदेश में हिन्दुस्तान भर में सब से अधिक लोहा मिल सकेगा यदि उसे खेद कर निकाला जाय ?

श्री के. डी. मालवीय: मध्य प्रदेश में कई जगहों पर बहुत काफी मात्रा में अच्छा लोहा पाया गया है, मगर वह सब से अधिक है, ऐसा मैं नहीं कह सकता ।

श्री बांगड़े: क्या यह सही है कि मध्य प्रदेश गवर्नमेंट बिलासपुर जिले में